

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.223/MP/2023 along with IA No. 53/2023

- Subject : Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Tadas Wind Energy Private Limited (TWEPL)
- Respondents : Karnataka Power Transmission Corporation Limited (KPTCL) and Anr.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, TWEPL
Ms. Mandakini Gosh, Advocate, TWEPL
Ms. Pratiksha, Advocate, TWEPL
Shri Rakesh Shah, TWEPL
Shri V. M. Kannan, Advocate, KPTCL
Shri Shahbaaz Hussain, Advocate, KPTCL
Shri Harimohann, Advocate, KPTCL
Shri Stephania Pinto, Advocate, KPTCL
Ms. Aanshika Bhushan, Advocate, KPTCL
Shri Gajendra Sinh, NLDC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing. Accordingly, the matter was adjourned. The Commission, however, at the mention directed and clarified that till the next date of hearing, Respondent No.1 will continue to consider the Petitioner's application for standing clearance for subsequent months/period on the basis of a single application without insisting upon seven different application for each group.

2. The Petition will be listed for hearing on **13.10.2023**.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)